

Notice calling for suggestions, views, comments etc. from stakeholders within a period of 30 days on the draft notification related to standards for Spring Water.

F.No. Stds/SP(Water & Beverages)/Notif(3)/FSSAI-2016.- In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.10, in sub-regulation 2.10.7,-

(a) after clause 2 relating to 'Description and types of mineral water', the subsequent clauses '2' & '3' shall be re-numbered as '3' & '4' respectively;

(b) in clause 2 relating to 'Description and types of mineral water', after sub-clause (vi) relating to 'Carbonated Natural Mineral Water', the following shall be inserted, namely: -

'(vii) Spring Water - Spring water is a natural mineral water which is derived from an underground formation from which water flows naturally to the surface of the earth at an identified location. Spring water shall be collected only at the spring or through a borehole tapping the underground formation feeding the spring. There shall be a natural force causing the water to flow to the surface through an orifice.

The product shall conform to the standards for mineral water as specified in clause 4 of this sub-regulation 2.10.7, except Total Dissolved Solids (TDS) content.

"TDS of the product shall be not more than 750 mg/litre".'